IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-402(PB)/2017

IN THE MATTER OF:

STUP Consultants Private Limited

.....Petitioner

Egis India Consulting Engineering Pvt. Ltd.Respondent

SECTION: UNDER SECTION 9

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Ms. Aakansksha Kaul, Mr. Haroor Asrar & Ms. Nikita

Aggarwal, Advocates

For the Respondent(s): Mr. Ashish Virmani & Ms. Tanisha Khaitan, Advocates

ORDER

Learned counsel for the petitioner seeks and is granted five days' time to file rejoinder. Let the rejoinder be filed within five days with a copy in advance to the learned counsel for the respondent.

List for further consideration on 28.11.2017.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

Sd/-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

Vineet

20.11.2017